

6. O.A. No. 060/00621/14

Gurmukh Singh & Others Vs. U.O.I. & Others

24.07.2014

Present: Mr. Jagdeep Jaswal, counsel for the applicants

1. After arguing for some time, learned counsel for the applicants states that the applicants may be permitted to withdraw the O.A., with liberty to approach the respondents for redressal of their grievance.
2. Ordered accordingly.


(UDAY KUMAR VARMA)
MEMBER (A)

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(SANJEEV KAUSHIK)
MEMBER (J)